



5 - Year Integrated Law Course
Faculty of Law
University of Delhi

CALL FOR BLOGS

Centre for Criminal Law
and Criminology



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ABOUT 5-YEAR INTEGRATED LAW COURSE

The Faculty of Law, University of Delhi, a beacon of legal education since its establishment in 1924, embarked on a new chapter during the University's centenary year (2022-2023) with the introduction of the Integrated Law Course (ILC). This initiative marked a pivotal moment in the Faculty's distinguished history, ushering in the five-year integrated programs: B.A. LL.B. (Hons.) and BBA LL.B. (Hons.).

These integrated courses were conceived as a flagship program to address the evolving landscape of legal education in India, aiming to provide a high-standard yet affordable pathway to a legal career. Unlike the traditional three-year LL.B. program, the ILC allows students to pursue legal studies immediately after completing their 10+2 schooling, integrating foundational knowledge in either arts and humanities or business administration with a comprehensive legal curriculum.

Through a blend of rigorous academic training, practical exposure, and a keen focus on contemporary legal developments, the Integrated Law Course strives to empower its students to become insightful, ethical, and successful legal professionals who will contribute meaningfully to the legal fraternity and society at large.



ABOUT THE CENTRE

The Centre for Criminal Law and Criminology (CCLC) at the Integrated Law Course, Faculty of Law, University of Delhi, is a transformative initiative designed to bridge the gap between academic theory and the complexities of the Indian justice system. Established to address contemporary criminal jurisprudential challenges, the Centre provides a premier platform for interdisciplinary research and evidence-based reforms. By integrating criminal law with sociology, psychology, and forensics amongst various other fields, CCLC fosters an environment where students engage directly with real-world legal issues.

Conceived as a hub for both scholarly excellence and practical skill development, the Centre aims to empower students through specialized training in trial advocacy, forensic investigation, and restorative justice. Through rigorous research publications, policy interventions, and community outreach, CCLC strives to mold socially responsible legal professionals. Ultimately, the Centre positions ILC as a national thought leader, dedicated to advancing a fair, effective, and reform-oriented justice system for society at large.



OUR VISION & MISSION

The vision of this platform is to build a credible, inclusive, and nationally recognised legal knowledge space that transcends the conventional boundaries of legal academia. It aspires to be a trusted forum where constitutional values are actively promoted and defended through rigorous intellectual engagement. The platform envisions a future where critical legal thinking is cultivated across all levels, including students, practitioners, and citizens alike and where informed public debate rooted in constitutional principles contributes meaningfully to the strengthening of democratic institutions and the rule of law.

The mission of this platform is to serve as a dynamic hub for legal scholarship and public legal engagement. It encourages doctrinal, empirical, and interdisciplinary research while providing a meaningful space for scholars, students, practitioners, and policy analysts to contribute to evolving legal discourse. Beyond academic exchange, the platform is committed to informing law reform processes, advancing public legal education, and ensuring that legal ideas remain accessible and impactful. It seeks to empower citizens to understand and assert their rights, and to enrich democratic debate through rigorous, relevant, and inclusive legal thought.



GUIDELINES FOR SUBMISSION

1. Scope and Eligibility

- The CCLC Blog invites original, well-researched pieces on contemporary issues in criminal law, criminology, and allied fields, with a clear and rigorous focus on legal analysis.
- Contributions are welcome from students, researchers, practitioners, and academicians, provided the submission demonstrates strong legal reasoning, clarity of thought, and contemporary relevance to the criminal justice system.

2. Word Limit and Formatting

- Submissions will be accepted on a rolling basis.
- Each blog post must be between 1,000 and 1,500 words and should be structured to present a coherent argument supported by authority and analysis.
- Manuscripts must be submitted in MS Word format (.doc or .docx). PDF submissions will not be considered.
- The main text must be in Times New Roman, font size 12, with 1.5 line spacing; footnotes must be in Times New Roman, font size 10, with single line spacing.

3. Citation, Referencing and Plagiarism

- All sources relied upon must be duly acknowledged, with references primarily provided through hyperlinks embedded in the text; footnotes should be used only where hyperlinks are not feasible.
- Where footnotes are used, they must conform to the Bluebook, 21st edition. Non-compliance with the prescribed citation style may result in rejection of the submission.
- Submissions must be strictly original and unpublished, and must not be under consideration by any other journal, blog, or platform.
- Any submission with plagiarism or similarity of more than 15% (excluding properly cited material) will be summarily rejected. Any manuscript found to be plagiarised or otherwise in violation of these standards may be rejected at any stage of the review process.



GUIDELINES FOR SUBMISSION

1. Review Process, Anonymity and Authorship

- All manuscripts will undergo a double-blind peer-review process, first by the Student Editorial Board and thereafter by the Faculty Editorial Board.
- The Faculty Advisory Board shall have the final authority on the acceptance or rejection of any manuscript.
- To maintain the integrity of the double-blind review, the manuscript must not contain any information that may identify the author(s), such as name, institutional affiliation, acknowledgements, or personal references.
- All author details, including name, designation, institutional affiliation, contact information, and a brief biographical note, must be provided in a separate cover letter attached with the email.
- Co-authorship of up to two authors is permitted for each manuscript.

2. Declaration, Submission Procedure and Copyright

- Along with the manuscript, the author(s) must submit a declaration affirming that the blog post does not contain any content that is communal, anti-national, defamatory, derogatory, or otherwise objectionable, and does not intend to target or harm the religious, socio-cultural, or political sentiments of any person or group.
- Interested authors must submit their entries by emailing the manuscript in MS Word (.doc/.docx) format to the Centre for Criminal Law and Criminology at the official email ID: cclc@ilc.du.ac.in, with the subject line: "ILC-CCLC Blog Submission".
- By making a submission, the author(s) agree that, upon acceptance, the copyright in the blog post shall vest in the Centre for Criminal Law and Criminology, while the moral rights shall continue to remain with the author(s).
- The Faculty Advisory Board reserves the final right on acceptance or rejection of all submissions.



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